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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No.702-L.—23rd June, 2025.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 10 of 2025

THE WEST BENGAL LAND REFORMS AND TENANCY TRIBUNAL (AMENDMENT) BILL, 2025.

A BILL

to amend the West Bengal Land Reforms and Tenancy Tribunal Act, 1997.

Whereas it is expedient to amend the West Bengal Land Reforms and Tenancy Tribunal Act, 1997, for the purposes and in the manner hereinafter appearing;

West Ben. Act XXV of 1997.

It is hereby enacted in the Seventy-sixth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

- 1. (1) This Act may be called the West Bengal Land Reforms and Tenancy Tribunal (Amendment) Act, 2025.
- (2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

The West Bengal Land Reforms and Tenancy Tribunal (Amendment) Bill, 2025.

(Clause 2.)

Amendment of section 4 of West Ben. Act XXV of 1997.

- 2. In the West Bengal Land Reforms and Tenancy Tribunal Act, 1997, in section 4,—
- (1) for clause (b) of sub-section (2), the following clause shall be substituted:—
 - "(b) The Administrative Member shall be appointed by the State Government, on the recommendation of a Selection Committee consisting of three members, to be constituted by the State Government, of which the Chairman shall be the Chief Justice of the High Court or his nominee with a casting vote and the other two members shall be the Land Reforms Commissioner, West Bengal and a Secretary in any Department of Government of West Bengal.";
- (2) in sub-clause (ii) of clause (c) of sub-section (3), for the words "Joint Secretary", the words "Additional Secretary" shall be substituted;
 - (3) for the last proviso to sub-section (13), the following proviso shall be substituted:—

"Provided also that in case of difference of opinion between two or more Benches, the Chairman of the Tribunal shall constitute a larger Bench consisting of such number of Members as that the Chairman may think fit and in such larger Bench, the number of Administrative Members shall be less than that of Judicial Members."

STATEMENT OF OBJECTS AND REASONS.

It has been considered necessary and expedient to amend the West Bengal Land Reforms and Tenancy Tribunal Act, 1997 *inter alia* with a view,—

- (a) to rationalize the composition of the Selection Committee of the West Bengal Land Reforms and Tenancy Tribunal;
 - (b) to bring in a balance between the judicial and administrative aspects;
- (c) to undertake suitable amendment in the qualifications for appointment to the post of the Administrative Members in the Tribunal; and
- (d) to delegate power to the Tribunal's Chairman for constituting a larger Bench, in the event of a difference of opinion between two or more Benches and its composition in such event.
 - 2. The Bill has been framed with the above objectives in view.
- 3. There is no financial implication involved in giving effect to the provisions of the Bill.

Kolkata,	MAMATA BANERJEE
The 23rd June, 2025.	Member-in-charge.

By order of the Governor,

PRADIP KUMAR PANJA, Pr. Secy. to the Govt. of West Bengal, Law Department.